

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 108
(IB)-603(PB)/2019

IN THE MATTER OF:

Mrs. Bhupinder Kaur
Vs.

.... Applicant/petitioner

M/s. Piyush Colonisers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Piyush Singh, Ms. Sumbul Ismail, Mr.
Kumar Pradyuman, Advs.

For the applicant:

Mr. Kapil Kher, Adv.

ORDER

Despite the time granted, no reply has been filed nor the cost has been paid.

Reply, if any, be filed within a week with a copy in advance to the counsel for the petitioner however, it shall be subject to payment of Rs. 25,000/- as costs.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 17.05.2019.

Sdl-

(M. M. KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)